

**IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"**

**CP NO. 154/Chd/Pb/2017
with CA Nos. 98 & 143 of 2017**

**Under Section 241,242 & 244
of the Companies Act, 2013**

In the matter of:

Sanjay Gupta son of Shri Ram Lal Gupta
445, Sant Nagar, Civil Lines,
Ludhiana-141001 and others.

...Petitioners

Versus.

Supreme Tex Mart Ltd. having
its registered office at 424, Industrial
Area-A, Ludhiana,
Punjab-141003 & Ors.

...Respondents

Date of order: 24.10.2017

Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial)

For the petitioners : 1. Mr. Aman Bahri, Advocate
2. Ms. Astha Ray, Advocate

For the respondents : 1. Mr. Praveen Gupta, Advocate.
2. Mr. Naresh, Advocate.

ORDER (Oral)

In view of the Insolvency Resolution Professional having been appointed and the insolvency resolution process initiated against the respondents-company vide order dated 29.09.2017 in CP (IB) NO. 67/Chd/Pb/2017 **Allahabad Bank Versus Supreme Tex Mart Ltd.**, the learned counsel for the petitioners seeks and is permitted to withdraw the instant petition with liberty to file fresh petition, if so advised at appropriate stage.

Dismissed as withdrawn with liberty aforesaid.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

October 24, 2017
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